



सत्यमेव जयते



RAJASTHAN HIGH COURT

NEWSLETTER

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October-December 2012



Rajasthan High Court, Principal Seat, Jodhpur

Editorial Board

Hon'ble Mr. Justice Narendra Kumar Jain

Hon'ble Dr. Justice Vineet Kothari

Compiled by

Mr. B.N. Bhatt, Registrar General, Rajasthan High Court

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**Hon'ble Mr. Justice
Narendra Kumar Jain**



**Hon'ble Dr. Justice
Vineet Kothari**

FROM THE DESK OF EDITORS

We are happy to place in your hands, maintaining regularity & punctuality, the Newsletter for the fourth quarter, October – December, 2012, covering events upto 31/12/2012.

Whilst significant events have taken place during this quarter, the important events taking place in the month of January, 2013, just before this issue going to Press also deserve a mention here. Hon'ble Justice Amitava Roy, upon transfer from Gauhati High Court, has taken over the reins of Rajasthan High Court as Chief Justice & took oath as Chief Justice in Raj Bhawan, Jaipur on 2 January, 2013 followed in quick succession by 9 new appointments of Judges in the month of January, 2013 itself. First batch of Justice Jainendra Kumar Jain, Justice P.K.Lohra, Justice V.K. Siradhana, Justice Vijay Bishnoi & Justice Arun Bhansali took oath of office on 8 January, 2013 and then Justice Atul Kumar Jain, Justice Mahendra Maheshwari, Justice V.K.Mathur & Justice Banwari Lal Sharma took oath on 21 January, 2013 as the Judges of the Rajasthan High Court. Thus, taking up the strength of Judges in Rajasthan High Court to 31, still 9 short of the sanctioned strength of 40.

Besides covering the usual features and important events of High Court and subordinate courts and important Standing Orders and activities of Rajasthan Judicial Academy, the gist of important judgments in this quarter rendered by various benches are also covered. Photo gallery of this issue covers the photographs of outgoing former Chief Justice Shri Arun Mishra to Calcutta High Court and oath of incoming Chief Justice Shri Amitava Roy & retirements of Hon'ble Mr. Justice S.S.Kothari and Hon'ble Mr. Justice Dalip Singh.

Happy New Year & Seasons' Greetings to one & all and we are sure that you will find the contents in the Newsletter useful and informative. The suggestions for further improvement are always welcome.

Hon'ble Judges of Rajasthan High Court (As on 31/12/2012)

| <i>Sr. No.</i> | <i>Name of Hon'ble Judge</i> | <i>Date of Birth</i> | <i>Date of Elevation</i> |
|----------------|--|----------------------|--------------------------|
| 1 | Hon'ble The Acting Chief Justice Mr. Narendra Kumar Jain | 08/10/1952 | 02/09/2004 |
| 2 | Hon'ble Mr. Justice Dinesh Maheshwari | 15/05/1958 | 02/09/2004 |
| 3 | Hon'ble Mr. Justice Ajay Rastogi | 18/06/1958 | 02/09/2004 |
| 4 | Hon'ble Mr. Justice Govind Mathur | 14/04/1959 | 02/09/2004 |
| 5 | Hon'ble Mr. Justice Prem Shanker Asopa | 30/09/1951 | 13/06/2005 |
| 6 | Hon'ble Mr. Justice Gopal Krishan Vyas | 09/07/1956 | 13/06/2005 |
| 7 | Hon'ble Mr. Justice Raghvendra Singh Chauhan | 24/12/1959 | 13/06/2005 |
| 8 | Hon'ble Dr. Justice Vineet Kothari | 02/09/1959 | 13/06/2005 |
| 9 | Hon'ble Mr. Justice Mohammad Rafiq | 25/05/1960 | 15/05/2006 |
| 10 | Hon'ble Mr. Justice Raghuvendra Singh Rathore | 01/07/1953 | 05/07/2007 |
| 11 | Hon'ble Mr. Justice Mahesh Chandra Sharma | 01/06/1955 | 05/07/2007 |
| 12 | Hon'ble Mr. Justice Sangeet Raj Lodha | 13/10/1959 | 05/07/2007 |
| 13 | Hon'ble Mr. Justice Munishwar Nath Bhandari | 13/09/1960 | 05/07/2007 |
| 14 | Hon'ble Ms. Justice Nirmaljit Kaur | 28/01/1959 | 10/07/2008 |
| 15 | Hon'ble Dr. Justice Mrs.Meena V. Gomber | 30/07/1951 | 29/09/2009 |
| 16 | Hon'ble Ms. Justice Bela M. Trivedi | 10/06/1960 | 17/02/2011 |
| 17 | Hon'ble Mrs. Justice Nisha Gupta | 13/09/1953 | 28/04/2011 |
| 18 | Hon'ble Mr. Justice Narendra Kumar Jain-II | 15/04/1952 | 28/04/2011 |
| 19 | Hon'ble Mr. Justice Prashant Kumar Agarwal | 18/05/1955 | 28/04/2011 |
| 20 | Hon'ble Mr. Justice Alok Sharma | 24/10/1957 | 30/05/2011 |
| 21 | Hon'ble Mr. Justice Sandeep Mehta | 11/01/1963 | 30/05/2011 |

Hon'ble Judges of Supreme Court of India (As on 31/12/2012)

| <i>Sr. No.</i> | <i>Name of Hon'ble Judge</i> | <i>Date of Birth</i> | <i>Date of Elevation</i> |
|----------------|--|----------------------|------------------------------|
| 1 | Hon'ble The Chief Justice of India Mr. Altamas Kabir | 19/07/48 | 09/09/05 CJI w.e.f. 29/09/12 |
| 2 | Hon'ble Mr. Justice Devinder Kumar Jain | 25/01/48 | 10/04/06 |
| 3 | Hon'ble Mr. Justice P. Sathasivam | 27/04/49 | 21/08/07 |
| 4 | Hon'ble Mr. Justice Ganpat Singh Singhvi | 12/12/48 | 12/11/07 |
| 5 | Hon'ble Mr. Justice Aftab Alam | 19/04/48 | 12/11/07 |
| 6 | Hon'ble Mr. Justice Rajendra Mal Lodha | 28/09/49 | 17/12/08 |
| 7 | Hon'ble Mr. Justice H.L. Dattu | 03/12/50 | 17/12/08 |
| 8 | Hon'ble Dr. Justice Balbir Singh Chauhan | 02/07/49 | 11/05/09 |
| 9 | Hon'ble Mr. Justice A. K. Patnaik | 03/06/49 | 17/11/09 |
| 10 | Hon'ble Mr. Justice T. S. Thakur | 04/01/52 | 17/11/09 |
| 11 | Hon'ble Mr. Justice K. S. Panicker Radhakrishnan | 15/05/49 | 17/11/09 |
| 12 | Hon'ble Mr. Justice S.S. Nijjar | 07/06/49 | 17/11/09 |
| 13 | Hon'ble Mr. Justice Swatanter Kumar | 31/12/47 | 18/12/09 |
| 14 | Hon'ble Mr. Justice Chandramauli Kumar Prasad | 15/07/49 | 08/02/10 |
| 15 | Hon'ble Mr. Justice H. L. Gokhale | 10/03/49 | 30/04/10 |
| 16 | Hon'ble Mrs. Justice Gyan Sudha Misra | 28/04/49 | 30/04/10 |
| 17 | Hon'ble Mr. Justice Anil R. Dave | 19/11/51 | 30/04/10 |
| 18 | Hon'ble Mr. Justice Sudhansu Jyoti Mukhopadhaya | 15/03/50 | 13/09/11 |
| 19 | Hon'ble Mrs. Justice Ranjana P. Desai | 30/10/49 | 13/09/11 |
| 20 | Hon'ble Mr. Justice Jagdish Singh Khehar | 28/08/52 | 13/09/11 |
| 21 | Hon'ble Mr. Justice Dipak Misra | 03/10/53 | 10/10/11 |
| 22 | Hon'ble Mr. Justice Jasti Chelameswar | 23/06/53 | 10/10/11 |
| 23 | Hon'ble Mr. Justice Fakkir Mohamed Ibrahim Kalifulla | 23/07/51 | 02/04/12 |
| 24 | Hon'ble Mr. Justice Ranjan Gogoi | 18/11/54 | 23/04/12 |
| 25 | Hon'ble Mr. Justice Madan B. Lokur | 31/12/53 | 04/06/12 |
| 26 | Hon'ble Mr. Justice M. Y. Eqbal | 13/02/51 | 24/12/12 |
| 27 | Hon'ble Mr. Justice V. Gopalagowda | 06/10/51 | 24/12/12 |
| 28 | Hon'ble Mr. Justice Vikramajit Sen | 31/12/50 | 24/12/12 |

Transfer From Rajasthan High Court (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>To</i> | <i>Name of Hon'ble Judge</i> | <i>Date of Transfer</i> |
|----------------|---------------------|---|---|
| 1 | Calcutta High Court | Hon'ble Mr. Justice Arun Kumar Mishra, Chief Justice of Rajasthan High Court as Chief Justice of Calcutta High Court. | Charge assumed as Chief Justice of Calcutta High Court on 14/12/2012 . |

Transfer To Rajasthan High Court (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>From</i> | <i>Name of Hon'ble Judge</i> | <i>Date of Transfer</i> |
|----------------|-------------|------------------------------|-------------------------|
| | Nil | | |

NOTE :- Vide Government of India's Notification No. 13030/04/2012-US.I dated 26/12/2012, **Hon'ble Shri Justice Amitava Roy**, Judge of the Gauhati High Court has been appointed as Chief Justice of the Rajasthan High Court.

Sanctioned Strength & Vacancies in Rajasthan High Court (As on 31/12/2012)

| <i>Sanctioned Strength</i> | <i>Working Strength</i> | <i>Vacancies</i> |
|----------------------------|-------------------------|------------------|
| 40 | 21 | 19 |

Sanctioned Strength & Vacancies in District & Subordinate Courts (As on 31/12/2012)

| <i>Cadre</i> | <i>Sanctioned Strength</i> | <i>Working Strength</i> | <i>Vacancies</i> |
|--------------------------|---|---|------------------|
| District Judge Cadre | As per Schedule-I = 265 + FT converted = 43 + Newly Created = 46 ----- 354 | 222 (including officers who were continued as ADJ after abolition of FT Courts) | 132 |
| Senior Civil Judge Cadre | As per Schedule-I = 256 + Newly Created = 39 ----- 295 | 237 (including officiating) | 58 |
| Civil Judge Cadre | As per Schedule-I = 395 + Newly Created = 38 ----- 433 | 267 | 166 |

Note : The process of filling up above vacancies is under process.

Elevation & Retirement In Rajasthan High Court (From 01/10/2012 to 31/12/2012)

Retirement

| <i>Sr. No.</i> | <i>Name of Hon'ble Judge</i> | <i>Date of Retirement</i> |
|----------------|--|---------------------------|
| 1 | Hon'ble Mr. Justice Sajjan Singh Kothari | 10/10/2012 |
| 2 | Hon'ble Mr. Justice Dalip Singh | 18/11/2012 |

Institution, Disposal And Pendency of Cases in Rajasthan High Court (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>Kind of Cases</i> | <i>Opening Balance as on 01/10/2012</i> | <i>Institution from 01/10/2012 to 31/12/2012</i> | <i>Disposal from 01/10/2012 to 31/12/2012</i> | <i>Pendency at the end of 31/12/2012</i> |
|----------------|----------------------|---|--|---|--|
| 1 | Writ | 116414 | 14710 | 11810 | 119314 |
| 2 | Civil | 101492 | 7834 | 6737 | 102589 |
| 3 | Criminal | 57779 | 10443 | 8717 | 59505 |
| 4 | Tax Matters | 3180 | 226 | 51 | 3355 |
| 5 | Others | 7746 | 705 | 663 | 7788 |
| Total | | 286611 | 33918 | 27978 | 292551 |

Institution, Disposal And Pendency of Cases in District & Subordinate Courts (From 01/10/2012 to 31/12/2012)

| Sr. No. | District | Opening Balance as on 01/10/2012 | | Institution from 01/10/2012 to 31/12/2012 | | Disposal from 01/10/2012 to 31/12/2012 | | Pendency at the end of 31/12/2012 | |
|--------------|----------------------|----------------------------------|----------------|---|---------------|--|---------------|-----------------------------------|----------------|
| | | Civil | Crl. | Civil | Crl. | Civil | Crl. | Civil | Crl. |
| 1 | Ajmer | 22965 | 36912 | 2311 | 10740 | 3107 | 10420 | 22169 | 37232 |
| 2 | Alwar | 32103 | 46202 | 3320 | 6705 | 2430 | 6382 | 32993 | 46525 |
| 3 | Balotra | 6289 | 15155 | 497 | 4413 | 435 | 4010 | 6351 | 15558 |
| 4 | Baran | 4018 | 16421 | 374 | 3042 | 384 | 3693 | 4008 | 15770 |
| 5 | Banswara | 2668 | 10214 | 421 | 2378 | 280 | 2083 | 2809 | 10509 |
| 6 | Bharatpur | 18610 | 34098 | 1980 | 7015 | 2135 | 8980 | 18455 | 32133 |
| 7 | Bhilwara | 14992 | 34063 | 2073 | 8075 | 3062 | 8060 | 14003 | 34078 |
| 8 | Bikaner | 17296 | 30879 | 1252 | 4595 | 961 | 4557 | 17587 | 30917 |
| 9 | Bundi | 7380 | 14577 | 774 | 4076 | 642 | 4051 | 7512 | 14602 |
| 10 | Chittorgarh | 9897 | 28860 | 664 | 3193 | 718 | 3211 | 9843 | 28842 |
| 11 | Churu | 6983 | 10053 | 623 | 2056 | 636 | 1872 | 6970 | 10237 |
| 12 | Dausa | 7222 | 19971 | 853 | 3319 | 624 | 3454 | 7451 | 19836 |
| 13 | Dholpur | 4222 | 16420 | 370 | 2804 | 363 | 2962 | 4229 | 16262 |
| 14 | Dungarpur | 2254 | 8517 | 182 | 1803 | 210 | 1925 | 2226 | 8395 |
| 15 | Ganganagar | 13311 | 36015 | 1708 | 7884 | 1998 | 8388 | 13021 | 35511 |
| 16 | Hanumangarh | 9971 | 21947 | 1916 | 4005 | 2177 | 3878 | 9710 | 22074 |
| 17 | Jaipur Metropolitan | 76487 | 245839 | 12252 | 62925 | 11677 | 52732 | 77062 | 256032 |
| 18 | Jaipur Distt. | 17671 | 36272 | 1959 | 5808 | 1455 | 6178 | 18175 | 35902 |
| 19 | Jalore | 3985 | 11594 | 252 | 2579 | 367 | 2434 | 3870 | 11739 |
| 20 | Jaisalmer | 1723 | 2736 | 93 | 958 | 29 | 802 | 1787 | 2892 |
| 21 | Jhalawar | 4618 | 22336 | 416 | 3655 | 238 | 3678 | 4796 | 22313 |
| 22 | Jhunjhunu | 9964 | 25145 | 1159 | 7842 | 833 | 7892 | 10290 | 25095 |
| 23 | Jodhpur Metropolitan | 18143 | 46518 | 4062 | 19798 | 3898 | 19480 | 18307 | 46836 |
| 24 | Jodhpur Distt. | 3848 | 12022 | 256 | 2042 | 274 | 1901 | 3830 | 12163 |
| 25 | Karauli | 4751 | 13687 | 1052 | 2801 | 1043 | 2629 | 4760 | 13859 |
| 26 | Kota | 19829 | 54120 | 3212 | 14538 | 3304 | 14971 | 19737 | 53687 |
| 27 | Merta | 8910 | 15593 | 655 | 3124 | 388 | 2576 | 9177 | 16141 |
| 28 | Pali | 9079 | 25641 | 1133 | 6861 | 797 | 6942 | 9415 | 25560 |
| 29 | Pratapgarh | 2062 | 10264 | 154 | 2198 | 133 | 2436 | 2083 | 10026 |
| 30 | Rajsamand | 5027 | 9090 | 1248 | 3174 | 1171 | 3198 | 5104 | 9066 |
| 31 | Sawai Madhopur | 7525 | 12204 | 1055 | 2648 | 1725 | 2927 | 6855 | 11925 |
| 32 | Sikar | 15428 | 24598 | 634 | 5394 | 1189 | 4907 | 14873 | 25085 |
| 33 | Sirohi | 4082 | 10522 | 960 | 2139 | 281 | 1958 | 4761 | 10703 |
| 34 | Tonk | 6891 | 19776 | 692 | 2310 | 577 | 2156 | 7006 | 19930 |
| 35 | Udaipur | 14315 | 41845 | 3050 | 9243 | 2846 | 8138 | 14519 | 42950 |
| Total | | 414519 | 1020106 | 53612 | 236140 | 52387 | 225861 | 415744 | 1030385 |

Major Events (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>Date</i> | <i>Event</i> |
|----------------|--|---|
| 1 | 5 th to 7 th October, 2012 | West Zone Judicial Officers' Conference on Administration of Criminal Justice : Issues and Challenges organized by the Hon'ble High Court of Rajasthan, Judicial Academy, Rajasthan and National Judicial Academy, India was held at Jaipur. |
| 2 | 10 th October, 2012 | Retirement of Hon'ble Mr. Justice Sajjan Singh Kothari. |
| 3 | 14 th November, 2012 | Deepawali Sneh Milan Samaroh was celebrated at Rajasthan High Court, Jodhpur & Bench at Jaipur and the same was attended by the Hon'ble Judges, Hon'ble retired Judges, Advocates and Officers of the Registry and other Officers along with Staff Members. |
| 4 | 18 th November, 2012 | Retirement of Hon'ble Mr. Justice Dalip Singh. |
| 5 | 10 th December, 2012 | Reference on the eve of transfer of Hon'ble the Chief Justice Mr. Arun Kumar Mishra from Rajasthan High Court to Calcutta High Court. |
| 6 | 14 th December, 2012 | On account of transfer of Hon'ble Mr. Justice Arun Kumar Mishra, the Chief Justice of Rajasthan High Court to Calcutta High Court, Hon'ble Mr. Justice Narendra Kumar Jain, senior most judge of the Rajasthan High Court assumed charge of Acting Chief Justice to perform the duties of the office of the Chief Justice of the Rajasthan High Court in pursuance of Notification No. K-11019/3/2012-US.II dated 05 th December, 2012. |

Important Visits and Conferences/Seminars attended by the Hon'ble Judges of Rajasthan High Court (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>Date</i> | <i>Visit/Conferences/Seminars attended by Hon'ble Judges</i> |
|----------------|--|--|
| 1 | 5 th to 7 th October, 2012 | Hon'ble Mr. Justice Narendra Kumar Jain and Hon'ble Mr. Justice Dinesh Maheshwari attended West Zone Regional Judicial Conference on Administration of Criminal Justice : Issues and Challenges organized by the Hon'ble High Court of Rajasthan, Judicial Academy, Rajasthan and National Judicial Academy, India at Jaipur. |

Important Visits and Conferences/Seminars attended by the Hon'ble Judges of Supreme Court of India (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>Date</i> | <i>Visit/Conferences/Seminars attended by Hon'ble Judges</i> |
|----------------|--|--|
| 1 | 5 th to 7 th October, 2012 | Hon'ble Mrs. Justice Gyan Sudha Misra, Judge, Supreme Court of India, Hon'ble Mr. Justice A. K. Ganguly and Hon'ble Mr. Justice C. K. Thakker, Ex-Judge, Supreme Court of India attended West Zone Regional Judicial Conference on Administration of Criminal Justice : Issues and Challenges organized by the Hon'ble High Court of Rajasthan, Judicial Academy, Rajasthan and National Judicial Academy, India at Jaipur. |

Important Visits and Conferences/Seminars attended by the Hon'ble Judges of Other High Court (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>Date</i> | <i>Visit/Conferences/Seminars attended by Hon'ble Judges</i> |
|----------------|--|--|
| 1 | 5 th to 7 th October, 2012 | Hon'ble Mr. Justice Ravi R. Tripathi, Judge, Gujarat High Court, Hon'ble Mr. Justice R. C. Chavan and Hon'ble V. M. Kanade, Judge, Bombay High Court, Hon'ble Mr. Justice R.C. Mishra, Judge, Madhya Pradesh High Court attended West Zone Regional Judicial Conference on Administration of Criminal Justice : Issues and Challenges organized by the Hon'ble High Court of Rajasthan, Judicial Academy, Rajasthan and National Judicial Academy, India at Jaipur. |

Standing Orders (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>S. O. No.</i> | <i>Date</i> | <i>Particulars</i> |
|----------------|------------------|-------------|--|
| 1 | 9 | 17/11/2012 | It is insisted/enjoined upon all the concerned to give priority in disposal of cases involving such differently-abled persons taking a humanitarian approach, and these persons be given priority whenever they are required to attend courts for any work. Any such person attending as witness, must not be made to wait and, recording of his evidence the same day, should be ensured. Similar approach be extended in the case of Juveniles in conflict with law, other children, as well as senior citizens, when they are required to come to Courts as parties or witnesses, as the case may be. |
| 2 | 10 | 21/11/2012 | In exercise of powers conferred under Rule 21 (1) of the Rules of High Court of Judicature for Rajasthan, 1952, Hon'ble The Chief Justice nominated Hon'ble Mr. Justice Narendra Kumar Jain the Administrative Judge with immediate effect. |
| 3 | 12 | 04/12/2012 | In supersession of Standing Order No. 05/S.O./2010 dated 12/11/2010 and in partial modification of all other previous orders issued in this regard, Hon'ble the Chief Justice has been pleased to nominate Hon'ble Mr. Justice Govind Mathur, Judge, Rajasthan High Court, Jodhpur as Chairman of the Rajasthan High Court Legal Services Committee, Jodhpur, as required under section 8A of the Legal Services Authority Act, 1987 read with Regulations 3 (4) and 4 of the Rajasthan State Legal Services Authority Regulations, 1999. |

Important Decisions Taken by Rajasthan High Court Full Court Resolution (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>Date</i> | <i>Particulars</i> |
|----------------|-------------|--|
| 1 | 05/11/12 | On creation of 43 new ADJ Courts and on abolition of FT (Courts), the order No. Estt.(RJS)/95/2012 dated 05/11/2012 whereby 42 Officers were working as ADJ (FT) were continued as ADJ on Ad-hoc basis as against the available vacant posts till the matter is considered for regular promotion/appointment in accordance with rules, was issued in pursuance of Full Court resolution during the aforesaid period. |

Some Important Permanent Instructions (Circulars) Issued by Hon'ble Rajasthan High Court (From 01/10/2012 to 31/12/2012)

| <i>Circular No.</i> | <i>Date</i> | <i>Particulars</i> |
|---------------------|-------------|---|
| 8 | 19/12/2012 | It is enjoined upon all the District & Sessions Judges to take immediate steps for rationalization of case work so that no court remains over burdened or under worked and this exercise be undertaken periodically and the compliance report be submitted within three months. |

Misc. Orders (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>Order No.</i> | <i>Date</i> | <i>Particulars</i> |
|----------------|------------------|-------------|---|
| 1 | 7 | 01/10/2012 | Shri Gokul Chand Saini, Advocate of Jaipur is hereby appointed as Oath Commissioner for the Calender Year-2012 under the provisions of Rule 33 of Rajasthan High Court Rules, 1952 to act as Oath Commissioner at RHCB, Jaipur. |
| 2 | 8 | 19/11/2012 | Except the courts of CJ (S.D.) & CJM all other subordinate courts will remain close during winter vacations. Courts of CJ (S.D.) & CJM will remain open except on gazetted holidays during winter vacations i.e. 25/12/12 to 31/12/12. |
| 3 | 9 | 19/12/2012 | 55 Advocates for Rajasthan High Court, Jodhpur & 24 advocates for RHCB, Jaipur have been appointed as Oath Commissioners for the Calender Year 2013 under the provisions of Rule 33 of Rajasthan High Court Rules, 1952 to act as Oath Commissioner at RHC, Jodhpur & RHCB, Jaipur. |

E.V.'s (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>E.V. No.</i> | <i>Date</i> | <i>Particulars</i> |
|----------------|-----------------|-------------|--|
| 1 | 8 | 09/11/12 | Applications invited from Advocates for preparing a panel of Advocates to be appointed as "Guardian-Ad-Litem" for the year-2013. |
| 2 | 9 | 21/11/12 | Calender for the Year 2013 for the Rajasthan High Court. |
| 3 | 10 | 21/11/12 | Calender for the Year 2013 for the Subordinate Civil Courts. |

Creation of Courts (From 01/10/2012 to 31/12/2012)

| Sr. No. | Notification No. | Noti. Date | Name of Newly Created Court | Place |
|---------|-----------------------------------|------------|---|---|
| 1 | F.10 (4) Nyaya/98 | 15/10/12 | Five Courts of MACT | Jaipur Metropolitan, Kota, Jodhpur, Bikaner & Udaipur |
| | | | Six Courts of ACJ (SD) ACJM | Kishangarh, Bhilwara, Nimbahera, Sri Ganganagar, Kota & Neem Ka Thana |
| | | | Eight Courts of CJ (SD) ACJM | Tijara, Atru, Kaman, Jahajpur, Keshoraipatan, Sikarai, Udaipurwati & Sumerpur |
| | | | Eight Courts of CJ (JD) JM | Buhana (Jhunjhunu), Sadri (Pali), Fatehpur, Chouhtan (Balotra), Bhiwadi (Alwar), Shahpura, Uniyara & Bhadra (Hanumangarh) |
| | | | Six Courts of ACJ (JD) JM | Gangapur City (Two Courts), Dholpur, Dungarpur, Chomu & Deoli |
| | | | Twenty Two Courts of SMM (NI Cases) | Jaipur Metropolitan & Jodhpur Metropolitan |
| | | | One Court of ADJ | Kaman |
| | | | Six Courts of ACJ (SD) ACMM | Jaipur Metropolitan |
| | | | Two Courts of ACJ (SD) ACMM | Jodhpur Metropolitan |
| | | | One Court of ACJM (Railway) | Bharatpur |
| | | | Three Courts of SJM (NI Cases) | Bhilwara, Bikaner & Sri Ganganagar |
| 2 | F. 2 (4) Nyaya 96 | 23/10/12 | One Court of SJ, Prevention of Corruption Act | Bharatpur |
| 3 | F.1 (1) Nyaya/2012 | 26/10/12 | One Court of MACT | Merta |
| 4 | F.8(ga)(11)(Niyam) DLV/ 01/ 15582 | 02/11/12 | Three Courts of Rent Tribunal | Bharatpur, Bikaner & Udaipur |
| 5 | F.2(4) Nyaya/96 | 08/11/12 | Three Courts of SJ, POC Act | Ajmer, Jaipur, Pali |
| 6 | F.2(4) Nyaya/96 | 26/11/12 | Two Camps of ADJ | Dausa at Lalsot, Dungarpur at Sagwara |
| 7 | F.1(4) Nyaya 2010 | 21/12/12 | One Camp of ADJ | Churu at Sardarsahar |

Conversion of Forty Three Courts of ADJ (FT) into Forty Three Regular Courts of ADJ (From 01/10/2012 to 31/12/2012)

| Sr. No. | Notification No. | Noti. Date | Name of Converted Court | Place |
|---------|--------------------|------------|---|--|
| 1 | F. 10 (4) Nyaya/98 | 05/11/12 | Forty Three Courts of ADJ (FT) into Forty Three regular Courts of ADJ | Ajmer (Two Courts), Beawar (Two Courts), Alwar, Behrore, Balotra, Bharatpur (Two Courts), Bhilwara, Bikaner (Two Courts), Dausa, Dungarpur, Suratgarh, Hanumangarh, Nohar, Jaipur Metropolitan (Nine Courts), Jaipur District (Two Courts), Chomu, Jhunjhunu, Jodhpur Metropolitan (Three Courts), Karauli, Kota, Jaitaran, Sawai Madhopur, Sikar (Two Courts), Tonk, Udaipur (Two Courts), Salumber |

Activities And Achievements of Rajasthan State Legal Services Authority (From 01/10/2012 to 31/12/2012)

| Sr. No. | Programme | Particulars |
|---------|--|--|
| 1 | Mediation & Conciliation Programme from October 2012 to December 2012 | Cases disposed of through Mediation Centre at High Court and District level-During the month of October 2012 to December, 2012 total 3056 cases referred by Hon'ble High Court and Subordinate Court in which 659 cases disposed of successfully by the mutual consent of the litigants. |
| 2 | Regular Legal Services Programme during the Month of October 2012 to November 2012 | <p><u>Lok Adalat</u> <u>Section 22-B</u> 92 Permanent Lok Adalats were organized for public Utility Services pre litigation cases at District Level, 2426 cases were pending as on 1-10-12 and 133 cases instituted during the said period total 2559 cases, out of them 154 cases were disposed of and 2405 cases were pending as on 30-11-12.</p> <p><u>Section 19 (including conventional Lok Adalats)</u> 2461 Lok Adalats were organized at High Court, District and Taluka Level, 77858 cases taken up in these Lok Adalats and 40300 cases were disposed off and amount of Rs. 31,18,33,802/- awarded in 266 MACT cases.</p> <p><u>Legal Literacy Camps</u> 1823 Legal Literacy Camps were organized and Total 1,52,570 persons benefited through these Legal Literacy Camps.</p> <p><u>Legal Aid</u> 549 eligible persons benefited through Legal Aid during the said period.</p> <p><u>Legal Aid Clinic</u> 1849 applications pending as on 01.10.2012 and 564 applications received during the said period. Total 2413 applications in which 645 applications were disposed off and 1768 applications remain pending as on 30.11.2012.</p> |
| 3 | Mega Lok Adalat | As per direction of 13 th Finance Plan of Action cases disposed off through Mega Lok Adalat at Rajasthan High Court, Jodhpur and Bench at Jaipur and subordinate courts of District and Taluka levels during the month of October to December 2012 Total 67859 cases taken up and 14686 cases disposed off through Mega Lok Adalats and awarded Rs. 1,93,81,091 /- to the parties. |
| 4 | Programmes organized as per National Action Plan 2012-13 | Special Legal Awareness Programmes were organized at District and Taluk level i.e. to restrain child marriages, to stop female foeticide, women empowerment for uplifting the status of women in society, protection of women from domestic violence, against women trafficking, prohibition of tobacco, protection of rights of disabled persons, maintenance and welfare of parents and senior citizens, protection from child labour, protection of Consumer Law, Environment Law, National Trust Law and spread the awareness about the Law and provisions of NREGA through Micro Legal Literacy Scheme. 1823 Legal Literacy Camps were organized during the month of October to December, 2012. |

Mediators and Referral Judges Training Programme

| <i>Date</i> | <i>Held at</i> | <i>Training given to</i> | <i>Trainers provided by</i> |
|---|--------------------|-------------------------------------|-----------------------------|
| 5 th to 7 th October, 2012 II Phase 19 th to 21 st October, 2012 | Jaipur District | 20 Mediators and 33 Referral Judges | MCPC, New Delhi |
| 12 th to 14 th October, 2012 II Phase 26 th to 28 th October, 2012 | Bharatpur Division | 21 Mediators and 36 Referral Judges | MCPC, New Delhi |
| 23 th to 25 th November, 2012 II Phase 7 th to 9 th December, 2012 | Kota Division | 21 Mediators and 38 Referral Judges | MCPC, New Delhi |
| 14 th to 16 th December, 2012 II Phase 21 st to 23 rd December, 2012 | Udaipur Division | 20 Mediators and 37 Referral Judges | MCPC, New Delhi |

Important Visit and Conference/Seminars/Meeting/Training Programme Organised by Rajasthan State Legal Service Authority attended by the Hon'ble Judges of Supreme Court (From 01/10/2012 to 31/12/2012)

| <i>Sr. No.</i> | <i>Date</i> | <i>Visits/Conferences/Seminars attended by the Hon'ble Judges</i> |
|----------------|-------------|--|
| 1 | 26.10.12 | Newly constructed ADR building at Pali was inaugurated by the Hon'ble Justice Swatanter Kumar, Judge, Supreme Court of India, New Delhi. The function was participated by Hon'ble Mr. Justice Arun Mishra, Hon'ble the Chief Justice Rajasthan High Court and patron in chief, RLSA, Hon'ble Mr. Justice P.C. Tatia, Hon'ble the Chief Justice of Jharkhand High Court, Hon'ble Mr. Justice Dalip Singh, Judge, Rajasthan High Court & Executive Chairman, State Legal Services Authority, Hon'ble Mr. Justice Dinesh Maheshwari, Chairman, RHCLSC and Judge Incharge, Mediation, Rajasthan High Court, Jodhpur, Hon'ble Mr. Justice G. K. Vyas, Judge, Rajasthan High Court Jodhpur, Hon'ble Mrs. Justice Nisha Gupta, Judge, Rajasthan High Court Jodhpur, and Chairman, Bar Council Rajasthan. |

Important Visit and Conference/Seminars/Meeting/Training Programme Organised by Rajasthan State Legal Service Authority attended by the Hon'ble Judges of Rajasthan High Court (From 01/10/2012 to 31/12/20012)

| <i>Sr. No.</i> | <i>Date</i> | <i>Visits/Conferences/Seminars attended by the Hon'ble Judges</i> |
|----------------|---------------------------|--|
| 1 | 01/10/12 | A meeting was organized under Chairmanship of Hon'ble Mr. Justice Dalip Singh, Executive Chairman, State Legal Services Authority with Shri C. K. Mathew, Chief Secretary, Govt. Of Rajasthan regarding TFC Budget allocation, availability of Land for ADR Centres, Staff, infrastructure, regular staff and security staff for ADR Centres etc. |
| 2 | 10/10/12 | A Legal Literacy Programme was organized at Mental Hospital, Jaipur on the occasion of Mental Day under the Chairmanship of Hon'ble Executive Chairman, State Legal Services Authority, with NGO, Doctors and Judicial officers also participated for effective implementation of legal services and Awareness Programmes. |
| 3 | 07/11/12 | The winners of the Divisional Level & State Level was awarded prizes in an auspicious ceremony, function was held at OTS, HCMRIPA, Jaipur on 07.11.12 by the chief guest Hon'ble Mr. Justice Arun Mishra, Chief Justice, Rajasthan High Court. This function was presided over by Hon'ble Justice Dalip Singh, Executive Chairman, RLSA along with Hon'ble Mr. Justice Narendra Kumar Jain, Chairman, Rajasthan High Court Legal Services Committee, Jaipur, Hon'ble Judges of High Court and Judicial officers & other respected dignitaries from various departments & social activists & educationist. |
| 4 | 10/11/12 | " National district level conference on mediation " was held on 10.11.12 at Vigyan Bhawan, New Delhi organized by MCPC, Supreme Court, New Delhi. The conference was inaugurated by His Excellency Mr. Pranav Mukharjee, the President of India & presided over by the Hon'ble Mr. Justice Altamas Kabir, Chief Justice of India and other judges, Supreme Court of India. Hon'ble Mr. Justice Arun Mishra, Chief Justice of Rajasthan High Court, Hon'ble Mr. Justice Dalip Singh, Executive Chairman, RLSA, Hon'ble Mr. Justice Dinesh Maheshwari, Judge, Rajasthan High Court and Hon'ble Mr. Justice Ajay Rastogi, Judge Incharge, Mediation, Rajasthan High Court. |
| 5 | 17/11/12 & 18/11/12 | "An international conference on equitable access to justice : Legal Aid and Legal Empowerment" was held on 17.11.12 & 18.11.12 at New Delhi organized by APRC, UNDP & Department of Justice, Govt. of India, New Delhi for effective implementation of Para Legal Volunteer Scheme and Legal Aid to poor and marginalized persons. The conference was inaugurated by Hon'ble Mr. Justice Altamas Kabir, Chief Justice of India and other Judges, Supreme Court of India. Hon'ble Mr. Justice Dalip Singh, Executive Chairman, RLSA also participated in the conference. |

Activities of Rajasthan State Judicial Academy (From 01/10/2012 to 31/12/2012)

| <i>Date</i> | <i>Place</i> | <i>Target Group</i> | <i>Activities/Programmes</i> | <i>Total No. of Beneficiaries</i> |
|-------------|--------------|------------------------------------|---|-----------------------------------|
| 13/10/12 | Jaipur | Officers dealing with NI Act Cases | Hon'ble Mr. Justice Ajay Rastogi, Judge, Rajasthan High Court inaugurated the programme and enlightened the participants on the philosophy of the NI Act. The participants were enlightened by Hon'ble Mr. Justice R.S. Chauhan, Judge, Rajasthan High Court on the topic "Meaning of presumption & extent of rebuttal available to the accused under the Act". | 30 |
| 14/10/12 | Jaipur | Officers dealing with NI Act Cases | Hon'ble Mr. Justice Narendra Kumar Jain, Judge, Rajasthan High Court presided over the session and interacted with officers dealing with NI Act cases. His Lordship asked the participants to share the problems and His Lordship made discussion thereon. The last session of the programme was of group discussion with important judgments on the topic "Meaning of presumption & extent of rebuttal available to the accused under the Act" and evaluation to make the programme more useful and pragmatic. | |

| <i>Date</i> | <i>Place</i> | <i>Target Group</i> | <i>Activities/Programmes</i> | <i>Total No. of Beneficiaries</i> |
|--------------------|---------------------|------------------------------------|---|--|
| 01/12/12 | Jodhpur | Officers dealing with NI Act Cases | Hon'ble Mr. Justice Dinesh Maheshwari, Judge, Rajasthan High Court and Chairman, RSJA inaugurated the programme and enlightened the participants on aims and objects of the NI Act. Thereafter, Hon'ble Ms. Justice Nisha Gupta, Judge, Rajasthan High Court and Hon'ble Mr. Justice S.R. Lodha, Judge, Rajasthan High Court enlightened the participants on the topics "Ingredients & requirements for the penal provisions of the Act" and "Cause of action, jurisdiction and cognizance of offence under NI Act" in the session two & three respectively. In the last session of the day, Hon'ble Mr. Justice G.K. Vyas, Judge, Rajasthan High Court made aware the participants with the various important judgments on NI Act. | 29 |
| 02/12/12 | Jodhpur | Officers dealing with NI Act Cases | Hon'ble Mr. Justice Sandeep Mehta, Judge, Rajasthan High Court enlightened the participants on the topic "Provisions relating to rights & liabilities of director & partners u/s 141 of the Act & procedural aspect of complaint, power of sentence and compromise". In the next session, Hon'ble Mr. Justice R.S. Chauhan, Judge, Rajasthan High Court explained the "Meaning of presumption & extent of rebuttal available to the accused under the Act". The programme ended with the group discussion and evaluation to make the programme more useful and pragmatic. | |

Some Recent Judgments of Rajasthan High Court

1. On 06.11.2012, **Hon'ble Division Bench while deciding DB Civil Special Appeal No.1294/2012, Jaipur Metro Rail Corporation Ltd. Vs. Alok (Kotahwala) & Ors**, interpreted the scope of Rule 134 of High Court of Judicature for Rajasthan Rule, 1952 and held that single bench staying the land acquisition proceeding and giving liberty to the State Government to re-start the land acquisition proceeding afresh, amounts to judgment or final order within the purview of Rule 134 and intra court appeal against such order of single bench is maintainable.
2. On 27.11.2012, **Hon'ble Division Bench while deciding DB PIL Petition No.2774/2012, Justice I.S.Israni (Rtd.) & Anr. Vs. Union of India & Anr.**, in a very elaborate judgment, upheld the model bylaws/ policy decision of the State Government regarding installation of mobile towers and held that considering the model bylaws, it cannot be said that they are arbitrary and whimsical. There was no encroachment made by the State Government on the power of Central Government reserved under Entry 81 of List –I of Schedule VII, while enacting model bylaws/ policy decision. The State Government acted within the framework of laws. Hon'ble DB further held that there is no doubt that every aspect of proportionality for sustainable growth has to be considered, however, when risk of health and human being is involved, the balance tilts in favour of saving health hazard, for growth of mobile communication, human life cannot be put at slightest risk. Growth has to be systematic with due observance of “Precautionary Principle”. It was also held by Hon'ble the Division Bench that mobile towers situated on hospitals, playgrounds, colleges, ancient monuments and densely populated areas and areas within 500 mtrs. from the jail premises should be removed. The bylaws framed in this respect prohibiting installation of towers on these places cannot be said to be illegal or arbitrary in any manner whatsoever. These bylaws have been framed so as to safeguard the health of people especially infant children, pregnant- lady, patients etc. because as per report of Inter Ministerial Committee and other material on record, it is clear that in case level of EMF Radiation is high, it would cause health hazard in various manner.

Thus, accepting the PIL, Hon'ble Division Bench issued certain directions regarding removal of mobile towers from hospitals, colleges, playgrounds etc. within 2 months from the date of judgment and from places within vicinity of 500 mtrs. from the jail premises within 6 months. It was also directed that with respect of mobile handsets and issue of clearance for installation of mobile towers, guidelines issued by DOT be strictly enforced. Public at large be informed about ill effect of mobile handsets and towers and precautions which are necessary as per guidelines issued by DOT.

3. On 5.10.2012, **Hon'ble Single Bench in SB Criminal Revision Petition No.976/2012, Pathan Singh Vs. State of Rajasthan**, while discussing the scope of Section 12 of Juvenile Justice (Care & Protection of Children) Act, 2000, held that bail to a juvenile can be denied in case there appear reasonable grounds for believing that release of juvenile on bail would not be in his own interest or it may expose him to moral, physical or psychological danger or that his release would frustrate the very purpose or defeat the ends of justice. In the case in hand, petitioner juvenile was involved in a murder case. Guardians and protectors of juvenile were also in jail and in such a situation, there would be no other person to protect the interest of petitioner or to guide and keep supervision, bail of the juvenile was rejected.
4. On 25.10.2012, **Hon'ble Single Bench in SB Civil Writ Petition No.18153/2011, Pawan Kumar Joshi & Ors. Vs. State of Rajasthan & Ors and other 4 cognate matters**, while dismissing the writ petition, held that a college run through a registered society formed by the State Government is not under any legal obligation to charge nominal fee as chargeable in Government colleges against the seats reserved for payment seats. Hon'ble Bench further held that once the petitioners were admitted on certain fee structure which was disclosed to them at the time of admission, it will not be now open for them to question the fee which has been prescribed by the college chargeable against payment seats. The Jhalawar Medical College, Jhalawar being run by Jhalawar Hospital & Medical College Society Jahalawar, is not a government college and merely because it is owned and controlled by the State Government as alleged through a society registered under the Act 1958, it cannot be considered to be a Government College for all practical purposes and the society was within its rights to prescribe the fee structure.
5. On 25.10.2012, **Hon'ble Single Bench in SB Civil Writ Petition No.9757/2012, Pawan Agarwal Vs. State of Rajasthan & Ors.**, held that a petition under Article 226 of the Constitution of India is not maintainable in respect of matter under the Code of Criminal Procedure. Such an order passed under Section 457 Cr.P.C. where there is an adequate and statutory remedy against the order passed by the competent criminal court is available. The remedy under Article 226 of the Constitution of India is an equitable extraordinary remedy. An order passed under Section 457 Cr.P.C. is indeed a revisionable order.
6. On 26.10.2012, **Hon'ble Single Bench in SB Criminal Revision Petition No.614/2012, State of Rajasthan, through CBI Vs. Rajendra Rathore**, while discussing the scope of Section 227 & 228 of Criminal Procedure Code, 1973, held that at the stage of framing of the charge in a criminal case, the court has to consider sufficient grounds for proceeding against the accused on general consideration of the material placed by the Investigating Officer. At this stage, it is not for the court to analyze all the materials including pros & cons, reliability or acceptability which is a stage of trial when the court has to appreciate their evidentiary value, credibility or otherwise, of the statement, veracity of various documents- on the

basis of which the court is free to take a decision one way or the other. At the initial stage of framing the charges, the trial judge is not to see whether a trial against the accused will end in conviction or acquittal.

7. On 25.11.2012, **the Hon'ble Division Bench in D.B.Income Tax Appeal No.60/2012 – Commissioner of Income Tax-II,Jodhpur Vs. M/s Jain Construction Company** held that under Section 263 of the Income Tax Act, 1961, the Commissioner of Income Tax has narrow and limited revisional powers and he cannot, upon mere alleged insufficiency of inquiry by the Assessing Authority, invoke the revisional jurisdiction under Section 263 of the Income Tax Act and the essential twin conditions of impugned assessment order being erroneous as well as prejudicial to the interest of Revenue are required to be satisfied in such cases.

The assessee, a Contractor, had declared the G.P. rate of 12.5% with audited books of accounts, which was comparable with the G.P. Rate of earlier years but the Assessing Authority after rejecting the Books of Accounts for similar reasons which the learned Commissioner of Income Tax would address & applying Section 145 Proviso of the Act had estimated the taxable income on the basis of G.P rate of 12.5%, yet the Commissioner invoking the revisional jurisdiction held that since day to day stock register was not maintained by the Contractor & Assessing Authority had not made adequate inquiry, therefore, the assessment order was liable to be revised & thus directed huge additions in the assessed income already estimated by the Assessing Authority applying the G.P.Rate of 12.5%. The Court held that the revisional jurisdiction under Section 263 of the Act in such circumstances could not be invoked and the Income Tax Appellate Tribunal was justified in setting aside the order of CIT and no substantial question of law arose from the order of learned Tribunal requiring consideration in Appellate jurisdiction of High Court under Section 260-A of the Income Tax Act.



Group photo of Hon'ble Judges of Rajasthan High Court, Bench at Jaipur on the occasion of Retirement of Hon'ble Mr. Justice Sajjan Singh Kothari on 10/10/2012.



Group photo of Hon'ble Judges of Rajasthan High Court, Bench at Jaipur on the occasion of Retirement of Hon'ble Mr. Justice Dalip Singh on 18/11/2012.



Hon'ble Judges of Rajasthan High Court with Hon'ble Mr. Justice Arun Kumar Mishra, Chief Justice, Rajasthan High Court on the occasion of His Lordship's transfer as Chief Justice of Calcutta High Court on 10/12/2012.



Hon'ble Mr. Justice Narendra Kumar Jain (L), Acting Chief Justice, Rajasthan High Court greeting Hon'ble Mr. Justice Mr. Arun Kumar Mishra (R), Chief Justice, Rajasthan High Court on 10th December, 2012 for honouring the Chief Justice on his transfer as Chief Justice of Calcutta High Court.



The Governor of Rajasthan Her Excellency Mrs. Margaret Alva administering the oath of office to Hon'ble Mr. Justice Amitava Roy on His Lordship's elevation as the Chief Justice of Rajasthan High Court at Raj Bhavan, Jaipur on 02/01/2013.



Hon'ble Mr. Justice Dinesh Maheshwari, Judge, Rajasthan High Court enlightening the participants on NI Act in Continuing Judicial Education Programme organised by Rajasthan State Judicial Academy at Jodhpur on 01/12/12.



Hon'ble Mr. Justice G.K.Vyas, Judge, Rajasthan High Court enlightening the participants on NI Act in Continuing Judicial Education Programme organised by Rajasthan State Judicial Academy at Jodhpur on 01/12/12.



Vikram Samvat
2069-2070

Rajasthan High Court 2013

Shaka Samvat
1934-1935

| DAYS | JANUARY | FEBRUARY | MARCH | APRIL |
|-----------|--|--|---|---|
| SUNDAY | 6 13 20 27 | 3 10 17 24 | 31 3 10 17 24 | 7 14 21 28 |
| MONDAY | 7 14 21 28 | 4 11 18 25 | 4 11 18 25 | 1 8 15 22 29 |
| TUESDAY | 1 8 15 22 29 | 5 12 19 26 | 5 12 19 26 | 2 9 16 23 30 |
| WEDNESDAY | 2 9 16 23 30 | 6 13 20 27 | 6 13 20 27 | 3 10 17 24 |
| THURSDAY | 3 10 17 24 31 | 7 14 21 28 | 7 14 21 28 | 4 11 18 25 |
| FRIDAY | 4 11 18 *25 | 1 8 15 22 | 1 8 15 22 29 | 5 12 19 26 |
| SATURDAY | 5 12 19 26 | 2 9 16 23 | 2 9 16 23 30 | 6 13 20 27 |
| | 01. New Year's Day 12. Second Saturday *25. Barwafal (Ji-Miladun Nabi) 26. Republic Day | 09. Second Saturday | 09. Second Saturday 10. Maha Shivratri 25-28. Holi | 12. Cheti Chand 13. Second Saturday 14. Ambedkar Jayanti 20. Ram Navmi 24. Mahaveer Jayanti |
| DAYS | MAY | JUNE | JULY | AUGUST |
| SUNDAY | 5 12 19 26 | 30 2 9 16 23 | 7 14 21 28 | 4 11 18 25 |
| MONDAY | 6 13 20 27 | 3 10 17 24 | 1 8 15 22 29 | 5 12 19 26 |
| TUESDAY | 7 14 21 28 | 4 11 18 25 | 2 9 16 23 30 | 6 13 20 27 |
| WEDNESDAY | 1 8 15 22 29 | 5 12 19 26 | 3 10 17 24 31 | 7 14 21 28 |
| THURSDAY | 2 9 16 23 30 | 6 13 20 27 | 4 11 18 25 | 1 8 15 22 29 |
| FRIDAY | 3 10 17 24 31 | 7 14 21 28 | 5 12 19 26 | 2 *9 16 23 30 |
| SATURDAY | 4 11 18 25 | 1 8 15 22 29 | 6 13 20 27 | 3 10 17 24 31 |
| | 11. Second Saturday | 08. Second Saturday 11. Pratap Jayanti | 13. Second Saturday | *09. Idul Fitr 10. Second Saturday 15. Independence Day 21. Raksha Bandhan 28. Janmasthami |
| DAYS | SEPTEMBER | OCTOBER | NOVEMBER | DECEMBER |
| SUNDAY | 1 8 15 22 29 | 6 13 20 27 | 3 10 17 24 | 1 8 15 22 29 |
| MONDAY | 2 9 16 23 30 | 7 14 21 28 | 4 11 18 25 | 2 9 16 23 30 |
| TUESDAY | 3 10 17 24 | 1 8 15 22 29 | 5 12 19 26 | 3 10 17 24 31 |
| WEDNESDAY | 4 11 18 25 | 2 9 *16 23 30 | 6 13 20 27 | 4 11 18 25 |
| THURSDAY | 5 12 19 26 | 3 10 17 24 31 | 7 14 21 28 | 5 12 19 26 |
| FRIDAY | 6 13 20 27 | 4 11 18 25 | 1 8 *15 22 29 | 6 13 20 27 |
| SATURDAY | 7 14 21 28 | 5 12 19 26 | 2 9 16 23 30 | 7 14 21 28 |
| | 14. Second Saturday | 02. Birthday of Mahatma Gandhi 05. Shapna Navratra 12-14. Second Saturday / Dashera Holidays *16. Idul Azha | 01-05. Deep Malika 09. Second Saturday *15. Moharam 17. Guru Nanak Deo Jayanti | 14. Second Saturday 23-31. Winter Holidays 25. Christmas |

Note. 1. The employees working in the office of the Registrar General are permitted to avail of the two restricted holidays out of the list given below.

The choice of such restricted holidays shall be intimated to the Registrar General by January 10th, 2013 :-

| | | | | | |
|--------------------------------|------------|-----------------------|------------|---------------------|------------|
| 1. Guru Govind Singh Jayanti | 18.01.2013 | 2. Good Friday | 29.03.2013 | 3. Easter Saturday | 30.03.2013 |
| 4. Akha Teej | 13.05.2013 | 5. Budh Poomima | 25.05.2013 | 6. Guru Poomima | 22.07.2013 |
| 7. *Jumatul Vida | 02.08.2013 | 8. Thadri | 27.08.2013 | 9. Ganesh Chaturthi | 09.09.2013 |
| 10. Samvatsari | 10.09.2013 | 11. Anant Chaturdashi | 18.09.2013 | 12. Karwa Chouth | 22.10.2013 |
| 13. Bhagwan Parshwnath Jayanti | 28.12.2013 | | | | |

- Holidays marked with an asterisk (*) depend on visibility of the Moon.
- Saturday 30th March, 27th April & 23rd November 2013 will be working days of Hon'ble Courts, shown in
- Summer Vacation - From Saturday the 1st June, 2013 to Sunday, 30th June, 2013 (both days inclusive) captioned in redlines.
- Dashera Break - From Saturday, 5th October, 2013 to Monday, 14th October 2013 captioned in redlines.
- 11th April, 2013 & 7th to 11th October, 2013 shall be observed as holidays for Courts but office shall remain open on these days.
- Winter Holiday - From Monday, 23rd December, 2013 to Tuesday, 31st December, 2013.
- Sundays, Second Saturdays and other holidays for the High Court are shown in red ink.
- Dates shown in Green - Office working only.



Rajasthan High Court Bench, Jaipur

A quarterly newsletter published by Rajasthan High Court